

August 27, 2004

The Chairman/ Managing Director
All Indian Scheduled Commercial Banks
(Excluding RRBs)

Dear Sir,

Implementation of PMRY- Modifications in Norms(Himachal Pradesh)

Please refer to our earlier circular **RPCD.No.SP.BC.26/09.04.01/2001–2002 dated September 19, 2001** regarding the decision of the 11th High Powered Committee on the PMRY that banks having less than 5 branches shall not be allocated targets under PMRY if total targets of all branches of a bank having less than 5 branches constitute 2% or less, of the total target of the state.

2. In view of the fact that large number of banks is having less than 5 branches and due to the geographical conditions of the state, it has since been decided by the Government of India to relax this condition for the state of **Himachal Pradesh** also. Hence, the banks having less than 5 branches in this state may participate in the implementation of the PMRY Scheme in the State of Himachal Pradesh and try to achieve the allocated targets under PMRY Scheme.

3.You may advise your Regional/Controlling offices in this regard.

4. Please acknowledge receipt.

Yours faithfully

(G.P.Borah)
Deputy General Manager